

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CAA NO. (CAA)-91(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE COMPANY: M/s. Saruchi Buildcon Pvt. Ltd. and M/s. Sopl Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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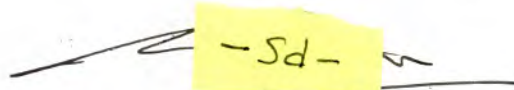
	For the Petitioner (s)	: Mr. Manish Kumar Garg, Advocate Mr. Siddhartha Patra, Advocate Mr. Achint Gupta, Advocate		
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	For the Respondent (s)	: None		
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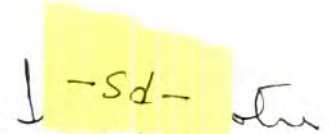
Order

Petitioner seeks dispensation of the shareholders meeting in view of the consent given by the limited number of shareholders in each of the companies. Let affidavit of consent be placed on record of the shareholders and the unsecured creditors. As there are no secured creditors, no prayer for dispensation is made.

To come up on 28th August, 2017.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)